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ITEM NO.10-B

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NO. 2 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).2113/2011

(From the judgement and order dated 27/09/2010 in CMWP No.7335/1987 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SMT JAI SHREE DEVI AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS
(for restoration)

Respondent(s)

Date: 26/07/2012 This Petition was called on for MENTIONING today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. S.B. Upadhyay, Sr. Adv.
Mr. Rana S Biswas, Adv.
Mr. Param Mishra, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Mr. Vivek Vishnok, Adv.
Mr. M.R. Shamshad, Adv.
Mr. AS Azhar, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.

The order dated 6.7.2012 dismissing the special leave petition for
non-prosecution is recalled and special leave petition is directed to be
restored to its original number.

IA No. 2 is accordingly allowed.

|(N.K. Goel)
|Court Master

|(Veena Khera)
|Court Master

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